
(2024) 06 RAJ CK 0055

Rajasthan High Court

Case No: Criminal Miscellaneous Bail Application No. 4899 Of 2024

Prakash

APPELLANT

Vs

Kamlesh

RESPONDENT

Date of Decision: June 26, 2024

Citation: (2024) 06 RAJ CK 0055

Hon'ble Judges: Kuldeep Mathur, J

Bench: Single Bench

Advocate: Bajrang Singh, S.K. Bhati

Final Decision: Dismissed

Judgement

Learned counsel for the petitioners does not want to press the instant bail application at this stage but, he craves leave of the Court to file a fresh bail

application after the statements of the Seizure Officer are recorded.

Accordingly, this bail application is dismissed as not pressed with liberty prayed for. It is expected from the trial court that the statements of the

Seizure Officer will be recorded on priority basis.